CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.30/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 29.01.2019 entered between Sitac Kabini Renewables Private Limited and the Solar Energy Corporation of India Limited seeking compensation/revision in tariff due to a Change in Law event.
- Date of Hearing : 28.11.2023
- Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
- Petitioner : Sitac Kabini Renewables Private Limited (SKRPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.
- Parties Present : Shri Sitesh Mukherjee, Advocate, SKRPL Ms. Ayshwarya Chandar, Advocate, SKRPL Ms. Shikha Sood, Advocate, SKRPL Shri Kunwar Surya Advocate, SKRPL Ms. Anjana, SKRPL Ms. Anushree Bardhan, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Ms. Shirsha, Advocate, SECI Shri Arijit Maitra, Advocate, BRPL & BYPL Ms. Jaya, BYPL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner made detailed submissions in the matter.

2. Learned counsel for Respondent Nos. 2 & 3 circulated their reply and sought liberty to upload the same on the e-filing portal of the Commission.

3. Learned counsel for Respondent No.1, SECI, upon perusing the reply of Respondents 2 & 3, submitted that in the said reply, the Respondents have, *interalia*, alleged that they were not consulted by SECI while giving extension in SCOD to the Petitioner and SECI may thus be permitted to file its response to such submissions/averments.

4. Considering the submissions made by the learned counsel for the parties, the Commission permitted Respondents 2 & 3 to upload their reply on the e-filing portal within three days and the Respondent, SECI, to file its response thereon, within two weeks thereafter. The Commission also permitted the Petitioner to file its rejoinder(s) and written submissions within two weeks.

5. The matter remained part-heard and will be listed for the hearing on **19.1.2024**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)